

**MOTION FOR ELECTION TO THE CENTRAL ADVISORY
COMMITTEE CONSTITUTED UNDER THE BUILDING AND OTHER
CONSTRUCTION WORKERS (REGULATION OF EMPLOYMENT AND
CONDITIONS OF SERVICE) ACT, 1996**

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI
MUNI LALL) : Sir, I beg to move the following Motion :-

"That in pursuance of clause(b) of sub-section 2 of Section 3 of Central Advisory Committee constituted under the Building and other Construction Workers (Regulation and Employment and Conditions of Service) Act, 1996 (No. 27 of 1996) read with sub-rule(b) of rule 10 and sub-rule 2 of rule 11 of the Building and other Construction Workers (Regulation of Employment and Conditions of Service) Central Rules, 1998 this House do proceed to elect in such manner, as the Chairman may direct, one member from among the members of the House to be a member of the Central Advisory Committee."

The question was put and the motion was adopted

**MOTION FOR ELECTION TO THE JOINT COMMITTEE ON
OFFICES OF PROFIT**

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND
COMPANY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS (SHRI Q. RAJAGOPAL) : Sir, on behalf of Shri
Ram Jethmalani, I beg to move the following Motion :«

"That this House concurs in the recommendation of the Lok Sabha that a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted for the purposes set out in the motion adopted by the Lok Sabha at its sitting held on the 9th December, 1999 and resolves that this House do jo. in the said Joint Committee and proceed to elect, in accordance with the system of proportional representation by means of the single transferable